MOTION FOR ELECTION TO THE COURT OF THE UNIVERSITY OF DELHI

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): Sir, I move the following Motion:

"That in pursuance of item (xix) of clause (1) of Statute 2 of the Statutes of the University of Delhi, read with section 43 of the Delhi University Act, 1922 (No. 8 of 1922), this House do proceed to elect, in such manner as the Chairman may direct, one Member from among the Members of the House to be a Member of the Court of the University of Delhi in the vacancy caused by the cessation of membership of Shri Arun Jaitely on the Court."

The question was put and the motion was adopted.

MOTION FOR ELECTION TO THE COURT OF THE ALIGARH MUSLIM UNIVERSITY

THE MINISTER OF HUMAN RESORUCE DEVELOPMENT (SHRI ARJUN SINGH): Sir, I move the following motion:

"that in pursuance of item (xxiv) of clause (1) read with caluse (2) of Statue 14 of the Statues of the Aligarh Muslim University made under the Aligarh Muslim University (Amendment) Act, 1981 this House do proceed to elect, in such manner as the Chairman may direct, three Members from among the Members of the House to be the members of the Court of the Aligarh Muslim University.:

The question was put and the motion was adopted.

MOTION FOR ELECTION TO THE COUNCIL OF THE INDIAN INSTITUTE OF SCIENCE. BANGALORE

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): Sir, I move the following Motion:

"That in pursuance of the provisions contained in sub-clause (e) of clause 9.1 of the Scheme for the Administration and Management of the Properties and Funds of the Indian Institute of Science, Bangalore, read with Regulation 3.1 and

3.1.1 of the Regulations of the Institute, this House do proceed to elect, in such manner as the Chairman may direct, one mamber from among the members of the House, to be a member of the Council of the Indian Institute of Science, Bangalore for the remaining period of the quadrennium 2002—2005 to fill up the vacancy caused due to the retirement of Shri Oscar Femandes from the membership of Rajya Sabha on April 2, 2004.

The Question was put and the motion was adopted.

MATTER RAISED WITH PERMISSION Re: Flood situation in Bihar

प्रो. राम देव भंडारी (बिहार): सभापति महोदय , मैंने एक नोटिस दिया है। कल के "हिन्दुस्तान "में एक खबर छपी हैं।...(व्यवधान)....

श्री सभापति : देखिए, मैंने आपको मना कर दिया था। मैंने कल के लिए कहा है। मैं मिनिस्टर को पूछूंगा, गवर्नमेंट जब रिल्पाई ... (व्यवधान)

प्रो राम देव भंडारी: सभापति महोदय, मुझे दो मिनट का समय दे दिया जाए ...(व्यवधान)...

श्री सभापति : नहीं , नहीं यह मत करिए ... (व्यवधान) मैं एलाऊ नहीं करूंगा ... (व्यवधान)

प्रो. राम देव भंडारी: कल खबर छपी है कि जॉर्ज की कपड़े उतारकर तलाशी ली गई है.... (व्यवधान) यह सवाल जॉर्ज का नहीं है, यह सवाल उस समय के डिफेंस मिनिस्टर का है... (व्यवधान)...

श्री सभापति : यह सिस्टम मैं चलने नहीं दूंगा कि आप जब मरजी खड़े हो जाएं और बोल जाएं , यह गलत हैं। मैं दो मिनट भी नहीं दूगां ... (व्यवधान) ...

प्रो. राम देव भंडारी: मुझे दो मिनट बोलने दीजिए ... (व्यवधान) ..

श्री सभापति : मैं एलाऊ नहीं करूंगा ... (व्यवधान) ..

प्रो. राम देव भंडारी : महोदय , यह देश के सम्मान और अस्मिता का सवाल है ... (व्यवधान)..

श्री सभापति : मैं एलाऊ नहीं कर रहा हूं । Nothing will go on record . we will now take up special Mentions . (Interruptions) आप मेरी परमिशन के बिना बोल रहे हैं , यह मैं एलाऊ नहीं करूंगा ... (व्यवधान) ...